

Madras Revenue Recovery And City Land-Revenue (Amendment) Act, 1937

14 of 1937

[12 October 1937]

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PREAMBLE

An Act further to amend the Madras Revenue Recovery Act, 1864, and the Madras City Land-Revenue (Amendment) Act, 1867, for certain purposes.

WHEREAS it is expedient further to amend the Madras Revenue Recovery Act, 1864 (Madras Act II of 1864), and the Madras City Land-Revenue (Amendment) Act, 1867 (Madras. Act VI of 1867), for the purposes hereinafter appearing; It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated 17th September 1937, Part IV, pages 2-3.

1. Short title :-

This Act may be called the Madras Revenue Recovery and City Land-Revenue (Amendment) Act, 1937.

2. [Omitted] :-

[Omitted]

3. [Omitted] :-

1[* * * *].

1. Sections 2 and 3 were repealed by section 2 of, and the First Schedule to, the Madras Repealing and Amending Act, 1951 (Madras Act XIV of 1951).

4. Operation of Act and savings :-

(1) The Madras Revenue Recovery Act, 1864 (Madras Act II of 1864), shall, in its application to the 1 [State] of Madras, be read and construed as if section 36-A had formed part of that Act from its commencement.

(2) The Madras City Land-Revenue (Amendment) Act, 1867 (Madras Act VI of 1867), shall be read and construed as if section 18-A had formed part of that Act from its commencement.

(3) Nothing contained in this Act shall be deemed to invalidate any decree or order passed by a Civil Court before the commencement of this Act which has become final.

1. This word was substituted for the word "Province" by the Adaptation Order of 1950.